

ITEM NO.40 Court 11 (Video Conferencing)

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 2782/2021

(Arising out of impugned final judgment and order dated 16-03-2021 in CRLMP No. 3209/2021 passed by the High Court Of Judicature At Madras)

MARUTHUPANDI

Petitioner(s)

VERSUS

STATE REPRESENTED BY THE INSPECTOR OF POLICE

Respondent(s)

(FOR ADMISSION and I.R. and IA No.45876/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 26-03-2021 This petition was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDIRA BANERJEE
HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s) Mr. Rahul Shyam Bhandari, AOR
Ms. G. Priyadarshni, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

In the meanwhile, no coercive steps to be taken against the petitioner.

(MANISH ISSRANI)
COURT MASTER (SH)

(MATHEW ABRAHAM)
COURT MASTER (NSH)